

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu**

Notification

Jammu, the 22nd of Aug, 2023

S.O 437 In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Ms Mehak Mahajan(JKAS), Tehsildar, Bhomag to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within her territorial jurisdiction of District Reasi.

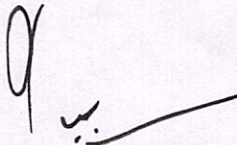
By Order of the Government of Jammu and Kashmir.

**Sd/-
(Achal Sethi)
Secretary to Government**

No.Law/Powr/29/2022-10
Copy to the:-

Dated: - 22-08-2023

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu
- 3) Administrative Secretary, Revenue Department
- 4) District Magistrate, Reasi. This is with reference to D.C Office letter No. DM/Rsi/2023-24/JC/2467-69 dated 18-8-2023.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website
- 8) Concerned Officer.


**(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A**